

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 126/MP/2019

Subject : Petition under Section 79 (1) (c) and (f) of the Electricity Act, 2003 for declaration that notification of the GIB Arc coordinates vide letter dated 28.2.2019 of the Deputy Conservator of Forest, Jaisalmer which requires to re-route the 765 kV D/C Fatehgarh-Bhadla Transmission Line, is a „Change in Law“ event under Article 12 of the TSA dated 10.1.2018, with liberty to approach the Commission to assess the actual impact of such „Change in Law“ event.

Petitioner : Fatehgarh- Bhadla Transmission Limited (FBTL)

Respondent : Adani Renewable Energy Park Rajasthan Limited

Date of Hearing : 21.8.2019

Coram : Shri P. K. Pujari, Chairperson
Dr. M. K. Iyer, Member
Shri I.S. Jha, Member

Parties present : Shri Buddy A. Ranganadhan, Advocate, FBTL
Shri Zeeshan Alam, Advocate, FBTL
Shri Raunak Jain, Advocate, FBTL
Shri C.K. Rai, Advocate, AREPRL

Record of Proceedings

At the outset, learned counsel for the Petitioner submitted that the Petitioner in the present Petition is seeking declaration that the notification of the Great India Bustard Arc (GIB Arc) coordinates vide letter dated 28.2.2018 by the Deputy Conservator of Forest, Jaisalmer is a change in law event under Article 12 of the TSA dated 10.1.2018. Learned counsel requested to issue notice to the Respondent.

2. Learned counsel for Adani Renewable Energy Park Rajasthan Limited accepted notice and requested for time to file reply.

3. After hearing the learned counsel for the Petitioner, the Commission admitted the Petition and directed to issue notice to the Respondent.

4. The Commission directed the Petitioner to implead Power Grid Corporation of India Ltd. (CTU) as party to the Petition and file revised memo of parties by 30.8.2019.



5. The Commission directed the Petitioner to serve the copy of the Petition on the Respondent including CTU immediately. The Respondents were directed to file their replies, on or before, 13.9.2019, with an advance copy to the Petitioner, who may file its rejoinder, if any, by 27.9.2019.

6. The Petition shall be listed for hearing in due course for which separate notice will be issued.

By order of the Commission

**sd/-
(T.D. Pant)
Deputy Chief (Legal)**

